# 6 No

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn.Nos. OA 1941/89, OA 1989/89 Date of decision: 22.111991. OA 1990/89, OA 1991/89 OA 1992/89 & OA 1993/89

(1) <u>OA 1941/89</u>

Shri Shiv Prakash Tyagi & Others .Applicants

V5.

Central Building Research Institute (CBRI) & Council of Scientific & Industrial Research (CSIR)

..Respondents

(2) <u>OA 1989/89</u>

Shri Ashwini Kumar Mishra & Others .Applicants

Vs.

C.B.R.I. & Another

.Respondents

(3) A 1990/89

Shri Om Prakash & Others

.Applicants

Vs.

C.B.R.I. & Another

.Respondents

(4) OA 1991/89

Shri Mam Chand Aggarwal

.Applicant

Vs.

C.B.R.I. & Another

Respondents

(5) **QA** 1992/89

Shri Ramesh Chand

..Applicants

Vs.

C.B.R.I. & Another

. Respondents

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OA 1993/89

2000 00 cus Shri Sanjay Kumar . Applicant

Januar Parinte de la silabet Vers

C.B.R.I. & Another

Shri B.S. Charya, For the Applicants in (1) to Counsel

For the Respondents in (1) to Shri A.K. Sikri, (6)

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THE HON BLE MR. P.K. KARIHA, VICE CHAIRMAN(J) THE HON'BLE MS. USHA SAVARA, ADMINISTRATIVE MEMBER

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To be referred to the Reporters or not? Just

### JUDGMENT

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responsibilities state of between

(of the Bench delivered by Hon ble Mr. P.K. Kartha, Vice Chairman(J))

1. 開始 ( 1.44 ) 1.

CSIR which is a Society registered under the 1.0 Societies Registration Act has under its control more than 42 constituent units including the CERI located at Roorkee. The applicants in these applications have worked in the CBRI in various projects and in various capacities such as draftsmen, tracers, compounder, LDC, carpenter, helper or peons. They are claiming regularisation in their respective posts and regular pay scales. They have also called in question the practice of inviting quotations/tenders and appointing on contract basis those who quote the lowest rates. As common questions of fact and law are involved, it is proposed to dispose them of in a common judgment.

2. There are 17 applicants in OA 1941/89; 3 in OA 1989/89; 5 in OA 1990/89; and 1 each in OA 1991. 1992 and 1993/1989. The applicants in OA 1941/89 belong to the above mentioned categories. The applicants in OA 1989/89 belong to the category of Junior Laboratory Assistant/Tracer. Applicants in OA 1990/89 belong to the category of helper/peon. Applicant in OA 1991/89 belongs to the category of carpenter. Applicant in OA 1992/89 belongs to the category of compounder. Applicant in OA 1993/89 belong to the category of LDC. The period of service rendered by them in the CERI has been mentioned in these applications. Broadly speaking, the position is as follows:-

| NOA No. | <u>Period</u> | Remarks        |
|---------|---------------|----------------|
| 1941/89 | 1980-1988     | <br>ith breaks |
| 1989/89 | 1981-1984     | -do-           |
| 1990/89 | 1983-1988     | -do-           |
| 1991/89 | 1988          | -do-           |
| 1992/89 | 1981          | - <b>do</b> -  |
| 1993/89 | 1988          | -do-*.         |

The case of the applicants is that CHAI (respondent No.1) undertakes the development of packages of technology for an integrated approach to improve Rural Housing and Environment. It also takes up Planning, Design and Construction of Housing in Urban Areas for Improved Environment and Economy apart from Space Planning, Machine, Foundation, Corrosion of Materials, Strengthening of Damaged Structures, Fire & Environmental consideration of

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Targas Library to Targory a brown to be applicated to retiliser Industries.

Architecture and Physical Planning including Planning

guidelines of Human Settlement in Relation to infrastructure

facilities and the Energy Conservation. With regard to

Building Materials, respondent No.1 undertakes development

of bricks and tiles from waste materials, development of

low temperature cements, development of Portable Paddle

Type Batch Concrete Mixer, development of Computer

Package for Structural Analysis, development of

Instrumentation to study wave Propagation in Materials

other than Concrete, Performance Assessment of Materials,

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Structures in Fire, Fire-fighting and Technical Aid to

Industries, Housing for Disaster affected areas.

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Respondent No.1 also renders Overseas services. It undertakes

different projects involving the aforesaid work and services.

Rates are quoted by respondent No.1 and upon acceptance of the

terms and conditions of the agreement including the rates,

they proceed to take up the work at different stages.

The rates quoted by respondent No.1 includes cost of

material, expenses on labour and other overhead expenses.

Respondent No.1 not only handles consultancy services through

Research & Development Section but also undertakes sponsored

projects for purposes of construction etc. In the year 1987

itself, the respondent No.1 had undertaken 40 consultancy and

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sponsored projects and it earned a profit of &s.150 lakhs. ្នុងស្រាប់ ខេត្តកំពង់ ជាស្ថិតស្ថិតសាយ ១៥ ២០១៩ ១០១៩ ១៩ស្ថិត ប្រ In Bhutan, the construction technique evolved by respondent No.1, was successfully adopted through Royal Insurance and the state of the state of the second With the same Corporation, Bhutan. The construction work of large number of egypta i yte telag ing i tu he kanteja i bilatti ta ti bet i bet i kantej jiha fa mytfore. buildings was undertaken and respondent No.1 made profits of 等1.00mg (material material) 1.00mg (material) 1.00mg (material) 15% of the total cost in that project.

rassay a I was about it was a filler of its or The applicants have stated that the nature of Encorporation for the contract work performed by the workers including the applicants has been as employees/servants. To carry on its activities 13754, 186 Day 6 186 respondent No.1 requires the services of employees as Draftsman, Clerk, Helpers, Peons, Carpenters, Tracers, ilanii (named ent But graden had the little thing Lab. Asstts., Technicians, Masons, Electricians, Machanics, , #12, term in the care second of a vertex of the some of the for the day Drivers etc. because there is a regular building · 1952 · 1953 · 1953 · 1953 · 1954 · 1955 · 1955 · 1954 · construction activity undertaken by respondent No.1. grada som ligg in signing oder i er som him him holder grade das måre

None of the applicants can be termed as

naka ingereng dagan pangangan kangangan kangangan kangan pangan nakan dinah ji kangangan pangan pangan pangan independent contractor as is evident from the nature of J**eanskyrne**e (1970) Derke stoffer (1949) De fille (1960) oan film (1960) oan de film oan de film fan film film service rendered by them and other attendant circumstances. To some the took to be the first of the The applicants act under the direct control and supervision with & of respondent No.1. They are bound to conform &11 the orders given to them from time to time in the course of their 10 1202 1000 100 work. None of them is like an independent contractor who January and the steeling of the following as the breaking to be may be entirely independent of any control or interference references as the construction of the graph of the construction of or who may merely undertake to produce a specified result ruspenje pelsarija voji da prelesioni filija edika edikela d employing his own means to produce that result. To a en gret vid libborika territik paragolik (1974), mere Draftsman or tracer, the entire material is provided by ार्क्षेत्रहार विकास का का विकास सम्भागित के विकास है। यह स्थित respondent No.1. The applicants and other similarly employed persons are required to attend at the place of

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work of respondent No.1 at Roorkee regularly at the specified time or duty hours between 8.45 AM to 5.30PM with 45 minutes lunch break. The attendance record is maintained. In case any of the applicants or others require leave, they have to apply for leave and obtain sancting for that. The applicants have been working under the control of the officials of respondent No.1 not only with regard to the nature of work to be performed by each one of them but also as to the manner in which the concerned applicant has to execute the work. The work of Tracer or a Draftsman is to make out drawings on the specifications and guidelines given by the superior officials. The derks are required to undertake various types of clerical duties. The Helpers or Peons take up the normal work of despatch of Dak, distribution of dak, taking the files from one table to another and do all other type of work as is normally required to be done by Peon/Helper. His duties are of manual nature. The officials of respondent No.1 exercise the right of supervision and control over the work done by the applicants. The performance of work of the applicants is not restricted to any specified type even though this may be mentioned in the so-called work award document. They are required to do all such work as may be assigned from time to time.

According to the respondents, the applicants were engaged on contractual basis to do the specified job/work which had arisen due to the project(s) undertaken by the

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respondent No.1 which are not the part of Legular functions of the respondent No.1, but are sponsored projects and funded by the outside agencies. The applicants are not the employees of the respondents. Rather, they are engaged on contract basis to do the specified work and are paid on the basis of amount of work done. For getting the said work done, the respondent No.1 invited the tenders. Nost of the applicants submitted their tenders pursuant to the said NIT and on that basis, the applicants were awarded the work which had arisen from time to time. The particular amount of work in a particular duration is awarded to the applicants, who, after completing the work, submit their bills as contractor and are paid according to the said bills. The applicants are, thus, not employees of the respondents and, there is no relationship of employer and employee. They are merely contractors and the question of regularisation of their alleged services does not, therefore, arise.

The respondents have further stated that there is no relationship of master and servant between the parties. CBRI recruits employees on regular basis against the sanctioned strength, depending on the requirement of the staff for such activities. Apart from these activities on 網絡 网络拉拉拉拉拉拉 被引起的

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regular basis, the CBRI also undertakes sponsored projects for doing research in specified fields as sponsored by the outside agencies. If and when respondent No.1 undertakes such projects, its cost is estimated and informed to sponsoring agency. The said project is to last only for the purpose and duration for which it is undertaken. In estimating the cost of project for intimating the same to the sponsoring agency, cost of labour to be engaged on contract only for the duration of the project is also taken into consideration. Accordingly, on the basis of these estimates, the sanction is given to carryout the work on contract as per the requirements of the project(s). If the work is given to a person on contract as in the instant case, it is only against that particular project and not against the regular RED activity of CBRI. Since the project is of temporary/specified duration for which requirements are fixed/of temporary nature and the work is to be taken Ene dreadon o Bar getti according to the said requirements, there is nothing wrong in awarding the work on contract. Keeping in view, this and entire work requirement, generally tenders are issued and on the basis of quotations received the work is awarded. Once the project comes to its end and/or requirement of work is accomplished by the contractor, the eclifface in orbi contract ceases to exist. As and when there is again GAT. DEC. TO THE need of getting some specified work/job in that project and/or other project done, the work may be assigned to the

same or other contractor, again which is to last for the

period of that contract. This is exactly the position of applicants who were given the work on contract against sponsored projects which is outside the main/regular activity of CBRI and not a part of main/regular R&D activities.

On 29.9.1989, the Tribunal passed an interim 8. order directing the respondents to maintain status quo as regards the continuance of the applicants in their respective posts. On 16.11.1989, after hearing both parties, the Tribunal modified the interim orders to the effect that the respondents shall consider appointing the applicants in any of the ongoing projects as a first preference to any other persons including their juniors. They were also restrained from retaining any juniors in any of the projects after the expiry of their period of engagement. The learned counsel for the applicants had stated that in some cases, the applicants had been disengaged before the expiry of the period of contract and that the employees concerned would be entitled for payment upto the end of the contractual period. The Tribunal observed that this was a point which had to be considered along with the main application at the time of final hearing.

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9. The applicants filed MP 2839/89 praying for appointment of a commission for the purpose of visiting Roorkee and examining the records of CERI, recording the statements of the Director and other concerned

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officials of CBRI, to ascertain all the relevant facts ent of Millions (1980 by Sens Contine of Syen Confirm and particulars, to submit a report to this Tribunal in respect of the projects pending with CBRI after RESIDENCE TO SERVE AND REPORTED TO SERVE AND SERVE AND A LEGISLANDS 30.11.1989 and prepare a complete list of employees In the few of the best with reference to their initial date of engagement/ render for correct became a service of a contract of the contract of appointment. By order dated 12.10.1990, the Tribunal a 1980 to treat out delight a expressed the opinion that this was not a fit case in William storollines and which the Tribunal should issue a Commission, as the areans who vi beerbo issues raised in the main application could be disposed Bearing All optical plans and of on the basis of the pleadings of both the parties. raison a situate carre

It was also observed that the appointment of such a erecoidates estimantifes "强烈之体的经济不够够产" Commission would not serve the purpose of expeditious rei doid marre en incide disposal of the main application.

aved though they have putiling . We have gone through the records of the case e sonsiem otic bostos carefully and have considered the rival contentions. ding diamed and

Yes we have also duly considered the case law cited on us bristallar, mi. behalf of both parties.\* The learned counsel for the

#### Decisions relied upon by the applicants:

Order dated 5.12.1988 in Writ Petition (Civil)
No.631/88 in Kamlesh Kapoor and Others Vs. No.031/88 in Kemiesh Capour (12) ATC 757; 1990(13) The state of the same market

Cases relied upon by the respondents:

1988(3) SLJ 175; JT 1991(3) 525; 1989(2)SLJ
658(CAT); 1990(12) ATC 625; 1990(13) ATC 142;
JT 1990(3) SC 374; 1986(4) SLJ 917(CAT);
1987(2) SLJ 394(CAT);

respondents stated such of those applicants who could be retained for work in connection with the ongoing projects have been retained by CBRI and that the applicants who have not been retained will be given employment depending on the availability of work. The learned counsel for the applicants submitted that the work is of a perennial nature and with the completion of some prejects other projects are taken on hand by CBRI.

relied upon the following order passed by the Supreme

Court on 5.12.1988 in Kamlesh Kapoor and Others Vs.

Union of India & Others:

the capitalist

\*We have heard the petition. The petitioners are working as casual workers in National Scientific Documentation Centre which is a unit of CSIR for a number of years. complaint is that their services have not been regularised even though they have put in sufficiently long number of years of service. Having regard to the facts and circumstances of this case we issue a direction to Indian National Scientific Documentation Centre and CSIR to prepare a scheme for the absorption of all persons who are working on casual basis for more than one year in NSDC and to absorb such of those persons who satisfy the scheme as regular employees in the respective posts held by them. The scheme shall be prepared within one year. Until the scheme is prepared and the guestion of absorption is is prepared and the question of absorption is settled, the services of the casual workers shall not be terminated and they shall be paid with effect from 1.12.1988 the minimum salary payable to a regular employee in a comparable post on monthly basis subject to the condition that the petitioners work for the same number of days as regular employees. The question whether a writ can be issued to CSIR is however left open. The petition is disposed of accordingly".

12. As against the above, the learned counsel for

The state of the special sections of the section of

्रेक्सकेस पुरोहा । उपार्च पूर्व प्रकारक स्थापिक स्थाप

Foreness to our observations, the Ministry of the respondents relied upon the following order passed

के इस कहा हो। तहें और वे क्षणबंद (वर्षात) बद वर्षा है है। वहा क्रिक by the Supreme Court in Dr. V.P. Chaturyedi and Others

to see the collection of the fight of the treation manter that . vs. Union Of India and Others, 1991(2) SCALE 325:-

of the seas add totographed the petitioners before the Court are Research Scholars connected with Projects entrusted to different Institutions. They are before the Court for security of employment and improvement of conditions of service.

2. In Writ Fetition 999 of 1988, along with Writ Petition No.1043 of 1989 we gave our judgment on March 22, 1990. We then indicated; In Writ Petition 999 of 1988, along with

\*The Institute set up by Statute is intended to carry on research in a continuous way to improve the level of medical knowledge. Under the Act the Institute is an autonomous body though the Chairman thereof is no other than the Union Minister of Health. It is true that the institute is entrusted from time to time with research projects by the World Health of discrete and other government semi-government delign and ad a bound abodies. It is appropriate that the Scheme purp bedeil as remulation the Health Ministry and the Indian Council of medical Research so that a team of researchers of the search so that a team of researchers of the search so that a team of researchers of the search so that a team of researchers of called the second of the secon end of the competent hands from different institutions for a period but to keep up the tempo of research if a team of researchers is built up, it would be convenier for the Institute for purposes of discipline and control as also for efficiency. The Health Ministry must also sponsor continuous research projects in the field of medicine and health and for such purpose several projects should be listed out from time to time and entrusted to listed out from time to time and entrusted to the respondent-Institute as also a similar Institute at Chandigarh and to institutes as and when set up elsewhere. This would assist in updating relevant medical information and knowledge, apart from building up a scientific commende that the Institute initiates serious that the Ministry of Health and the Indian Council of Medical Research colleborate with the Institute to work out the same. ut von teek eziten die hold kolon aut ich a van de de dekst

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Pursuant to our observations the Ministry of Health appears to have taken some action and particulars relating thereto have been placed before us. On that occasion we indicated that those who have put in 15 years of research work should immediately be regularised and a core cadre could be built up. The Health Ministry has no objection to a core cadre of researchers being created. The Indian Counsil of Medical Research (\*ICMR\* for short) is actually the organisation set up for the research purposes and as we gather the Union of India in the relevant Ministry meets it expenditure on research by funding. The Court does not have the adequate technical knownow but we are of the view that if appropriate coordination is made and the Health Ministry, ICMR and the Institutes where research is carried on tie up their operations more useful work can be done and simultaneously the researchers would have better terms of employment.
All the Institutes where research is carried on may not be at the national capital. What is necessary is the emergence of a small monitoring unit which would finalise the various research projects well in advance and receive offers of projects from organisations like and receive Offers of projects from organisations like World Health Organisation or other bodies.

900 (1 50 900 x 110 4) S No consideration has been given as to why the drug manufacturers in India who have engaged themselves in a very lucrative trade should also participate in research programmes. Quality of work in research institutes specialised in their fields is bound to be better than research carried on by the manufacturers themselves. A scheme could be evolved by which established drug manufacturers could be required to participate in such programmes by supporting particular research projects which the monitoring body could allot. Continuing research not only keeps up the level of knowledge but also helps the enhancement of efficiency of treatment of shows a diseases and inthe matter of proving relief to the patients.

Mr. Venkataramani seriously presses before us that the researchers should have some scheme where within two or three years they could - as in other Government service - be made permanent and given guarantees of service. When we gave our final decision in Writ Petition No. 999/1988 we had no intention of creating a permanent cadre of the type Mr. Venkataramani argues about. In fact project-wise research helps to generate better efficiency than caderised research organisation. Once service guarantees are provided and security of service is available, the flow of inspiration from within perhaps slows down. We had, therefore, thought that those who had put in long period of research work should only be provided security so that in the later part of their service life, they may not be put to inconvenience.

> We have no objection to core cadre being built up and if the Health Ministry is of the view that there should be a core cadre, perhaps, it can quickly be set up and such of the researchers who have put in a more or less continued period of work could be brought into the cadre at the first instance on regular basis. The Committee which the Union of India has perhaps to set up may look into this matter thoroughly and give shape to the idea we have conveyed by our judgment.

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- The Patel Chest Institute seems to be more or less a permanent feature and researchers therein may be continued against the programmes available.

  The funding of course has to be ultimately done by the Health Ministry and the manner of funding may be determined by it. The researchers who have worked in the All India Institute of Medical Sciences should be continued upon availability of its programmes but be continued upon availability of its programmes but those who have put in longer periods may be absorbed in available vacancies. We are aware of the stand taken by Committee that researchers may be treated as in service candidates when regular vacancies occur for absorption. This has our approval.
  - We adjourn these matters by two months to receive a comprehensive response from the Union Government in the Health Ministry so that we would have the opportunity of examining the comprehensive scheme and then make a final order.

Call on 4.10.1991.

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gresspandente de tot It is worth observing that there is no

allegation by the respondents that the conduct and

Hay make ( to see species of performance of the applicants in their respective posts

was not upto the mark. They have worked in the various

anem wang gibinggi supadangan anggi balang bunsa disest projects of CBRI which has mitiferious activity.

i likaredadi, fada iskoja jepidakupa ( 1931) sa 1921 a The project work of C.B.R.I. is almost continuous.

> grant country. A Full Bench of this Tribunal has held in Padma

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early to entroit of lighted the policy of high telephological and a continue Ravinder Nath & Others Vs. C.S.I.R (Vide judgment dated

25.10.1990 in OA Nos. 1386, 1600, 1602, 1626, 1795.

and 2337 of 1988) that the CSIR is an 'industry' within

the meaning of Section 2(J) of the Industrial Disputes

Act, 1947. So far as the constituent units of CSIR are

Tage of the best of concerned, the Full Bench has observed that the

determination of the question as to whether or not

a particular unit is an industry shall have to be

"国际公共的主义者"的"在最高工作的基本"的主义。 化邻羟基 化聚基酚 化铁镍矿 医自动动物 化多元化 自己的 determined in the light of the tests laid down by the

Supreme Court in Bangalore Water Supply Sewerage Vs.

A. Rajappa, 1978(2) SCC 213. Since there are different

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्रे**र** र एक पूर्व सुक्त होते हैं कि उसे कर हुई है categories and classes of employees in the CSIR as also " W. 4.7 44" arain or similar in a constituent unit, it was further observed that the aları dı question as to whether a particular employee wascovered by the definition of 'workman' given in S\_ction 2(s) of the Industrial Disputes Act, 1947, should appropriately be decided by the Bench concerned on the basis of the relevant material and date.

The reliefs sought by the applicants are for regularisation of their services on completion of 240 days energia di eta ilari ate ferranjegan ilah kilagi di dibupungalik of service, for granting them pay scales on par with (1966年) [1960年 - 1960年 - 1960 regular employees and for restraining the respondents and the state of the case of the from terminating their services. Though they have The second of the late of the second of the referred to the protection under the Industrial TOTAL OF THE TOTAL OF A SECRETARIAN CONTRACTOR Disputes Act, 1947, in the grounds set out in the THE SAME STOREST WHILE TO THE PROPERTY WINTER applications, no relief has been sought in terms of the said enactment. They have also alleged violation of Articles 14 and 16 of the Constitution. In our opinion, for the purpose of disposing of the present applications, it is not necessary to consider the question whether or not the C.B.R.I. is an 'industry' 艾黑龙的超越的复数形式 人名西巴 医艾耳斯氏试验 医动脉性动脉 经营 and the applicants are 'workmen' within the meaning of the Industrial Disputes Act, 1947. We are 的复数医多数 医皮肤 经分配 医皮肤 State Commence principally concerned with the constitutional mandate all of their with endalities on the transfer of a production

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enshrined in Articles 14 and 16 of the Constitution and its alleged infrection by the respondents in the instant case.

15. In our opinion, the practice of inviting tenders and awarding contracts to employees on the basis of competitive rates is a retrograde step, having regard to the fact that the nature of the activity of the

CBRI and the nature of the work done by the applicants and and which have all the trappings of master/servant relationsh

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The existing practice cannot be said to be fair and just.

There is an element of discrimination in the matter of
remuneration for the work done and other conditions of
the
service between the applicants and/regular employees and
this has been / for some years by now. We cannot also
ignore the human element involved.

rist realism of orest endators records as an ordered

The applicants belong to comparatively lower 16. and to his one as secretaries and entering box second strata of Society. In our opinion, the observations Missing of the Contract made by the Supreme Court in its order dated 14.8.1991 s and the confidence of the confidence of the in Dr. V. P. Chaturvedi's case, relied upon by the enciron (1120) o mai tapo en canality de la ligación de la company learned counsel for the respondents, may not be quite tradition area for the second of a second appropriate to the factual situation before us. The rieda jeriga jedigi. Li Adiji gribi riştiki jeşteren Kekştayırılarılarılarılarılarılarıları researchers of the ICMR with which that case dealt es regular and the first for a result of the first of the with cannot be treated on par with the low paid employees, tick in a money got in the money by way to construct the local construction of income of such as those before us. The applicants are comparable t genre westend in the gesting and tensorial sections of the Control of the production of the control of the co to the category of supporting staff in a research

establishment dealing with ongoing projects. They have

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by now gained adequate experience in the tasks assigned

to them. As a model employer, the CERI is bound to make

a realistic appraisal of their requirements of such
supporting staff to assist in the conduct of their

various projects and provide security of tenure and other

conditions of service to the applicants and those similarly
situated who have worked with them for some years on

contract basis.

applications are disposed of with the following orders and directions:

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- tenders from eligible persons and appointing those who quote lower rates as the supporting staff of various categories for assisting in the execution of various projects undertaken by the CBRI on an almost continuous basis is neither fair nor just and is violative of Articles 14 and 16 of the Constitution.
- The respondents are directed to prepare a (ii) scheme on rational basis for the absorption of all persons (including the applicants), who are working or have worked ATT CARROLL THE CONTRACTOR PRODUCTS WAS ANTONIOSED AND on casual or contractual basis with the CBRI for more than 240 days in a year with a view to their absorption as the state of the s regular employees in the respective posts held by them. For हें हैं प्रोक्षण राष्ट्र के बहु के बहिला पूर्व प्रोतीत के लिए हैं हैं। इसे अब करते करते हैं के बोर्ट के प्राती reckoning the period of 240 days, the breaks in between, arakenan in a a Santa Kabupatèn kengalah penggalah di melangka should be ignored. The scheme shall be prepared within a · \$P\$10.14 《大大大学》,是《大大大学》,2016年,1218年(1218年),1218年(1218年),1218年(1218年),1218年(1218年)。 period of six months from the date of communication of this

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- shall duly take into account the qualifications and experience of the applicants and those similarly situated. The respondents should give them relaxation in age to the extent of the period of service already put in by them in casual or contractual basis. They should also relax the qualifications / experience, if necessary, treating them as forming a separate block for the purpose of regularisation.
  - (iv) Until the scheme is so prepared and the question of absorption is settled, the applicants should be accommodated/adjusted in any of the ongoing projects also undertaken by the respondents. They shall/be paid with immediate effect the minimum salary payable to a regular employee in a comparable post on monthly basis.
  - The respondents are restrained from engaging persons with lesser length of service or fresh recruits overlooking the preferential claims of the applicants and those similarly situated, for doing similar type of work, till they are regularised in accordance with the scheme. The interim orders already passed are accordingly made absolute.

Let a copy of this order be placed in all the six case files.

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There will be no order as to costs. 

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